

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1533
ANSWERED ON:06.03.2013
ILLEGAL CONSTRUCTION NO
Ray Shri Rudramadhab

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether illegal construction is rampant in Delhi;
- (b) if so, the details thereof and the action taken /being taken by the Government in this regard;
- (c) Whether the Supreme Court has banned statues and other types of construction of public roads, land and pavements;
- (d) If so, the details therefore;
- (e) Whether the Government has issued instructions of civic authorities in the country for strict compliance of the Supreme Court order; and
- (f) If so, the details thereof and the time-frame fixed to remove all illegal constructions on public land, roads and pavements?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSHI)

(a) & (b): According to the Local Bodies of Delhi, illegal construction is not rampant in Delhi. The office of Director (Local Bodies) has reported that Whenever any unauthorized construction is noticed an action is taken by the Building Department of the respective municipal zone as per provisions of the Delhi Municipal Corporation Act, 1957. The New Delhi Municipal Council has informed that an Enforcement Building Regularization Department is working to check the unauthorized constructions. Four Junior Engineers have been exclusively deputed to take immediate action against any unauthorized constructions noticed. The Delhi Urban Shelter Improvement Board has reported that demolition/sealing action has been taken against illegal construction which came to their notice. The Delhi Cantonment Board has stated that action under Section 239

(i),

(ii) and

(iv), 248 and 320 Cantonment Act, 2006 is taken whenever illegal construction activity is noticed. Also prosecutions are launched against the offenders under Section 247 of the Cantonment Act, 2006.

(c) & (d): Yes, Madam, except street furniture and public utilities.

(e) & (f): The Office of Director (Local Bodies), Government of National Capital Territory of Delhi has informed that the Government of National Capital Territory of Delhi has forwarded a copy of Supreme Court Order datd 18.-1-2013 in Special Leave Petition No. 8519 of 2006 regarding installation of statues or construction of any structure on public roads, to the three Municipal Corporations of Delhi and its Public Works Department for taking necessary action. The office of Director (Local Bodies), Government of National Capital Territory of Delhi has further informed that action against encroachments on the right of way of the road is taken as per guidelines issued by them and regular inspections are made by field staff to check encroachments.